

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH

Fix Today. O.A. No.060/00513/2014

(AJMER SINGH VS. UOI)

10.06.2014

Present: Mr. Sandeep Siwatch, counsel for the applicant

1. Heard Mr. Sandeep Siwatch, learned counsel for the applicant regarding admission of the matter.
2. Issue notice to the respondents.
3. List on 10.07.2014.
4. Prayer for interim relief will be considered on the next date of hearing.

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(RAJWANT SANDHU)
MEMBER (A)

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on 12/6/2014.
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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

7. M.A.060/00793/14 IN
O.A. No.060/00513/14

(AJMER SINGH VS. UOI)

17.6.2014

Present: Sh. N.P. Mittal, counsel for the applicant.

1. Heard learned counsel for the applicant in M.A.
2. Learned counsel for the applicant submitted that against impugned order dated 28.3.2014 (Annexure A-1) challenged in this O.A, the applicant has already submitted representation vide Annexure A-4, which is still pending consideration with the respondents department. Therefore, he submitted that the O.A. may be disposed of with directions to the respondents to consider his pending representation by passing a speaking order.
3. Nobody put in appearance pursuant to notice dated 10.6.2014.
4. Considering the limited prayer made by learned counsel for the applicant, the present M.A. is allowed with direction to the respondent No.2 to decide the representation of the applicant (Annexure A-4) in accordance with law by passing speaking order within a period of 15 days from the date of receipt of copy of this order, if already not decided. The decision taken therein be communicated to the applicant.
5. Accordingly, the O.A. also stands disposed of. **Dasti.**


(SANJEEV KAUSHIK)
MEMBER (J)

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